

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 133 of 2020**

**In the matter of:**

**Lifestyle Magazines Pvt. Ltd.**

**...Appellant**

**Vs.**

**Jindal Diamond Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellants: Ms. Megha Aggarwal, Mr. Abhimanyu Garg, Advocates**

**For Respondents:**

**ORDER**  
**(Through Virtual Mode)**

**24.08.2020:** The Learned Counsel for the Appellant/ Transferor Company seeks permission from this Tribunal, to withdraw the Instant Company Appeal (AT) No. 133 of 2020 and accordingly the said Learned Counsel is permitted to withdraw the Instant Company Appeal (AT) No. 133 of 2020 and the same is dismissed as withdrawn. However, at request of Learned Counsel for the Appellant, Liberty is granted to the Appellant/ Transferor Company to assail the order dated 19.06.2020 in CA (CAA)/40/ND/2019, of course in the manner known to Law and in accordance with Law, if it is so desires/ advised.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

sr/nn